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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 04.10.2017.

PRESENT: Hon'ble Member(J) **Shri Ratakonda Murali**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.90/BB/ 2017	-	For compli- ance of office objections raised by registry	Rul-4 of IB	Ajay Gopaldas Samat(H.U.F.) & Another Vs Maxworth Realty India Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	TITENDRA C.P. 9900070912	Applicant	Titendra C.P.

Counsel for petitioner is present. He has filed a memo along with annexures. Counsel reported that all objections are complied. Before admission, this Tribunal considers issuing of notice to the corporate debtor is necessary. Counsel for petitioner also reported that notice may be ordered to the respondent debtor before admission.

Hence, notice is ordered to the respondent and Registry to prepare notice and the petitioner counsel to collect the notice and serve on the respondent. Meanwhile, Registry is also to verify the compliance memo.

List it on 26.10.2017.


MEMBER (J)